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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

O.A.1001/97

Date of decision: 16-10-1997

Between:

P. Dosala Raju ... Applicant

-versus-

1. The General Manager,
South Central Railway,
Secunderabad.
2. The Chief Personnel Officer
Railnilayam,
South Central Railway,
Secunderabad.
3. The Deputy Chief Mechanical
Engineer,
Wagon Workshop,
Guntupalli,
Vijayawada,
Krishna Dist.

... Respondents

Counsel for the applicant : Mr. V. Venkateswara Rao

Counsel for the respondents : ~~Mr. D. F. Pow~~
(Not present).

Coram:

Hon'ble Shri H. Rajendra Prasad, Member (A) ~~9~~ ¹¹⁴.

JUDGEMENT

(Per Hon'ble Shri H. Rajendra Prasad, Member (A))

Heard Mr. Venkateswara Rao for the applicant.

None for the respondents.

2. There is no reply from the respondents although a notice was duly served on them on 13-8-1997. The facts of the case are, therefore, examined on the basis of averments in the OA supplemented by oral submission of the learned counsel.

3. The applicant claims that his father had originally applied for voluntary retirement on medical invalidation on account of his prolonged illness. The applicant's father was a chronic diabetic which eventually led to the amputation of a limb, prior to the retirement. The applicant asserts that although he had prayed for permission to retire on medical invalidation, the order issued by the Workshop authorities do not disclose this fact and it was made out simply as a case of voluntary retirement. The retired employee is said to be in great financial distress owing to his own continuing ill-health and physical incapacitation besides by the presence of two grown-up unmarried daughters and an unemployed son who is the applicant in this case. It is added that even though

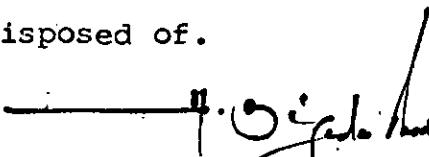
he had submitted two representations in March '93 and '94, there has been no response from the authorities so far.

4. Taking into consideration the facts of the case as stated by the applicant the following direction is given :

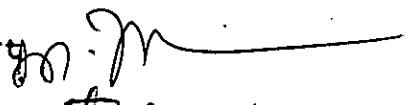
5. The applicant shall submit a representation, supported by such documents as he may wish to rely on, e.g. Matriculation certificate, certificate of technical qualification if any, order of retirement of the applicant's father etc., to Respondent No.2 within 30 days from today. The 2nd respondent shall have the facts examined with reference to his own record and consider the candidature of the applicant for any suitable employment commensurate to his qualification as per rules and the provision of the scheme in this regard. This process shall be completed and a suitable decision in keeping with regulations in vogue be communicated to the applicant within three months from the date of receipt of the representation of the applicant as indicated above.

6. Thus the OA is disposed of.

MD


(H. RAJENDRA PRASAD)
Member (A)

Dated 16th October, 1997
Dictated in the open court


Deputy Registrar

-4-

O.A. 1001/97.

To

1. The General Manager, SC Rly, Secunderabad.
2. The Chief Personnel Officer, Railnilayam,
SC Rly, Secunderabad.
3. The Deputy Chief Mechanical Engineer,
Wagon Workshop, Guntupalli,
Vijayawada, Krishna Dist.
4. One copy to Mr. V.Venkateswar Rao, Advocate, CAT.Hyd.
5. One copy to Mr.D.Francis Paul, SC for Rlys, CAT.Hyd.
6. One copy to HHRP.M.(A) CAT.Hyd.
7. One copy to D.R.(A) CAT.Hyd.
8. One spare copy.

pvm.

24/10/97

I Court.

TYPED BY:

CHECKED BY:

COMPARED BY:

APPROVED BY:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE
VICE-CHAIRMAN

And

THE HON'BLE MR.H.RAJENDRA PRASAD :M(A)

DATED:- 16/10/97

ORDER/JUDGMENT.

M.A.../RA.../C-A.No.:

in

O.A.No.

1001/97

T.A.No.

(W.P.)

Admitted and Interim directions issued.

Allowed

Disposed of with Directions,

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

No order as to costs.

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal
Despatch/DESPATCH

24 OCT 1997

हैदराबाद न्यायालय
HYDERABAD BENCH